(d) the extent to which the power supply position in the country is likely to improve as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VEN-UGOPALACHARI): (a) to (c) During the year 1996-97, there is a gap of 25 million tonnes of coal between the demand (215 million tonnes) and the agreed supply (190 million tonnes) of non-coking coal in the power sector. To bridge the gap, coastal States such as T.N., Karnataka, A.P., and Gujarat have been advised to import coal for use at their stations. So far only T.N. has imported coal and presently an import order of 2.5 million tonnes of coal is under execution.

(d) Depending on the quantum of actual import of coal, the generation of electricity would get augmented.

Setting up expansion/upgradation of Fruit & Vegetable Processing Industries in Nagpur

- 581. MISS SAROJ KHAPARDE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:
- (a) whether Government are implementing any developmental plan/scheme to provide assistance for setting up of the new and expansion/upgradation of the existing fruit and vegetable- processing industries particularly orange based in Nagpur in Maharashtra;
 - (b) if so, what are the details thereof;
- (c) whether Government propose to encourage educated unempoyed youths' Cooperatives in the district in such industries; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY): (a) to (d) The Ministry of Food Processing Industries is implementing a Plan scheme under which assistance is provided to Public Sector/Joint Sector/ Cooperative Sector units etc. for establ-

ishment or upgradation or expansion c' fiuit & vegetable processing units including orange processing. These assistances are available to viable proposals for setting up/upgradatioiv'expansion of food processing units in any part of the country including Nagpur in Maharashtra. Such assistance upto 30% of the project cost subject to a maximum cf Rs. 75.00 lakhs (50% in case of ITDP Districts, subject to a maximum of Rs. 100 lakhs) can be extended for a viable project subject to availability of funds. However, no such proposal seeking assistance for setting up of new unit or expansion/ upgradation of the existing orange processing unit has been received from Nagpur in Maharashtia.

With a view to encourage and equip entrepreneurs to set up a small and cottage scale food processing industry, the Ministry of Food Protessiug Industries is operating a Plan scheme during the 8th Plan wherein assistance is provided to organisations including Cooperative sector interested in setting up and operating Food P'ocessing & Training Centres for training the entrepreneurs in various areas of processing techniques, quality products, quality control, accountancy, book-keeping, marketing; etc. to enable the unemployed youths/' other entrepreneurs to set up their own small and cottage scale food processing industries.

बोग्यता सूची में स्थान प्राप्त करने वाले अन्य पिछड़े वर्गों के उम्मीदवारों को अन्य पिछड़े वर्गों के कोटे में रखा जाना

582. श्री रामदेव भंडारी: क्या प्रधान मंत्री यह क्ताने की कृपा करेंगे कि:

- (क) क्या संघ लोक सेवा आयोग द्वारा 1995-96 में आयोजित सिविल सेवा परीक्षा में साकाय योग्यता सूची में आने वाले पिछड़े वर्गों के उप्पीदवारों को पिछड़े वर्गों के लिए आरक्षित 27 प्रतिशत कोटे में रखा गया है:
- (ख) यदि हां, तो सरकार की आरक्षण नीति क्या है: और
- (ग) क्या सरकार पिछड़े क्षगों के उन उम्मीदवारों की जो परीक्षा में सामान्य श्रेणी के उम्मीदवारों के माथ क्रिक्त

होकर योग्यता सूची में आते हैं, सामान्य श्रेणी में ही रखेंगी अथवा उन्हें निचला पिछड़े वर्गों के लिये 27 प्रतिशत आरक्षण के अंतर्गत रखेगी?

Papers Laid

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री (श्री एस॰ आर॰ बालासुब्रहमण्यन): (क) अन्य पिछड़े वर्ग से संबंधित ऐसे उम्मीदवार जिन्होंने आरक्षण के निर्धारित मानदण्डों में किसी छूट का लाभ लिए चिना सामान्य योग्यता सूची में स्थान प्राप्त कर लिया है, को पिछड़े वर्ग के लिए आरक्षित 27% कोटा में रखा अथवा समायोजित नहीं किया गया है।

(ख) तथा (ग): दी गई वरीयता के आधार पर सेवाओं के आबंटन के मामले में, आरक्षित वर्ग से संबंधित उम्मीदवार, जो अपनी योग्यता के आधार पर परीक्षा पास करके किसी सेवा में नियुक्ति के लिए अर्हरता प्राप्त करते हैं, को सेवा के आरक्षित कोटे में समायोजित नहीं किया जाएगा। फिर भी उन्हें किसी सेवा के आवंटन में आरक्षण का लाभ मिलेगा, यदि आरक्षित हैंसियत के कारण सेवा की वरीयता में उनकी उच्च हकदारी बनती है।

12.00 Noon

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The Vice-Chairman (Shri Md. Salim) in the Chair.

PAPERS LAID ON THE TABLE

- I. Report (1994-95) of the Union Public Service Commission, New Delhi and related papers.
- IL Notifications of the Ministry of Personnel, Public Grievances and Pensions

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SR. BALA SUBRAMONIY-AN): Sir, I beg to lay:—

- I (1) A copy each (in English and Hindi) of the following papers, under clause (1) of Article 323 of the Constitution:—
 - (i) Forty-fourth Annual report of the Union Public Service Commission, New Delhi, for the year 1994-95.
 - (ii) Memorandum explaining reasons f or non-acceptance of the

- advice of the Union Public Service Commission referred to in Chapter VIII of the Forty-fifth Annual Report for the year 1994-95.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. (Placed in Library. See No. LT-118/96)
- 1I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions, (Department of Personnel and Training) under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - (1) G.S.R. No. 569 dated the 30th December, 1995 publishing the Indian Administrative Service (Pay) Third Amendment Rules, 1995, relating Io Madhya Pradesh Cadre.
 - (2) G.S.R. No. 75(E), dated the 5th February, 1996 publishing the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations. 1996, relating to Tamil Nadu Cadre.
 - (3) G.S.R. No. 76(E), dated the 5th February, 1996 publishing the Indian Forest Service (Pay) Amendment Rules, 1996, relating to Tamil Nadu
 - (4) G.S.R. No. 77(E), dated the 5th February, 1996 publishing the Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1996, relating to Maharashtra Cadre.
 - (5) G.S.R. No. 78(E), dated the 5th February, 1996 publishing the Indian Forest Service (Pay) Second Amendment Rules, 1996, relating to Maharashtra Cadre. (Placed in Library., See No. LT-117/96).

SHRI SATISH AGARWAL: I have sent in writing regarding my objection to item No. ... (*Interruption*)...